

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-305
IB-228(ND)2020

IN THE MATTER OF:

MEC Metal Exchange International GmbH

Vs

Dwarkesh Alloys Pvt. Ltd

....Applicant

....Respondent

SECTION

U /s. 9 of (IBC)

Order delivered on 17.02.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Aparajita
For the Respondent : Adv. Mayank Mikhail

ORDER

Ld. Counsel for the Corporate Debtor has put in appearance and submitted that the settlement talks are in progress and that is the reason he has not filed the reply on behalf of Corporate Debtor.

Considering the submissions last opportunity is being granted to Corporate Debtor to file the reply if talks of settlement fail. List the case the for **06.03.2020.**

sd/-

(K.K. VOHRA)
MEMBER (T)

(Khushboo)

sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)